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H.C.W.

असाधारण

EXTRAORDINARY

भाग II —खण्ड 1

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके ।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (Legislative Department)

The following Act of Parliament received the assent of the President on the 17th October, 1973, and is hereby published for general information:—

### THE CONSTITUTION (THIRTY-FIRST AMENDMENT) ACT, 1973

[ 17th October, 1973 ]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Twenty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Thirty-first Amendment) Act, 1973. Short title
2. In article 81 of the Constitution,— Amend-ment of article 81.
  - (a) in clause (1),—
    - (i) in sub-clause (a), for the words “five hundred members”, the words “five hundred and twenty-five members” shall be substituted; and
    - (ii) in sub-clause (b), for the words “twenty-five members”, the words “twenty members” shall be substituted;
  - (b) in clause (2), after sub-clause (b), the following proviso shall be inserted, namely:—
 

Provided that the provisions of sub-clause (a) of this clause shall not be applicable for the purpose of allotment of seats in the House of the People to any State so long as the population of that State does not exceed six millions.”.
3. (1) In article 330 of the Constitution -- Amend-ment of article 330.
  - (a) in sub-clause (b) of clause (1), for the words “except the

Scheduled Tribes in the tribal areas of Assam and in Nagaland and”, the following shall be substituted, namely:—

“except the Scheduled Tribes—

- (i) in the tribal areas of Assam;
- (ii) in Nagaland;
- (iii) in Meghalaya;
- (iv) in Arunachal Pradesh; and
- (v) in Mizoram; and”;

(b) after clause (2), the following clause shall be inserted, namely:—

“(3) Notwithstanding anything contained in clause (2), the number of seats reserved in the House of the People for the Scheduled Tribes in the autonomous districts of Assam shall bear to the total number of seats allotted to that State a proportion not less than the population of the Scheduled Tribes in the said autonomous districts bears to the total population of the State.”.

(2) The amendment made to article 330 of the Constitution by subsection (1) shall not affect any representation in the House of the People until the dissolution of the House of the People existing at the commencement of this Act.

Amend-  
ment of  
article  
332.

4. (1) In article 332 of the Constitution, in clause (1), for the words “except the Scheduled Tribes in the tribal areas of Assam and in Nagaland”, the words “except the Scheduled Tribes in the tribal areas of Assam, in Nagaland and in Meghalaya” shall be substituted.

(2) The amendment made to article 332 of the Constitution by subsection (1) shall not affect any representation in the Legislative Assembly of the State of Meghalaya until the dissolution of that Legislative Assembly existing at the commencement of this Act.

K. K. SUNDARAM,

*Secy. to the Govt. of India.*